
(2017) 02 UK CK 0010
In the Uttarakhand High Court
Case No : 259 of 2017

Tanveer

APPELLANT

Vs

Nagar Palika Parishad & others

RESPONDENT

Date of Decision : 10-02-2017

Acts Referred:

Citation : (2017) 02 UK CK 0010

Hon'ble Judges : Sudhanshu Dhulia

Bench : Division Bench

Advocate : Davesb Bishnoi, ?Rajendra Singh Negi, ?Neeraj Garg

Final Decision : Dismissed

Judgement

1. The petitioner was working on contract basis as a "Safai Nayak" in the office of Nagar Palika Parishad, Manglour, District Haridwar. The services of the petitioner were outsourced through an agency known as "Uttarakhand Purva Sainik Kalyan Nigam Ltd." (in short "UPNL"). On 28.10.2016, a decision was taken in the Board Meeting of Nagar Palika Parishad by which the services of the petitioner were discontinued. Hence the present writ petition.
2. Heard learned counsel for the petitioner and perused the record.
3. The petitioner has not shown any provision before the Court, which suggests that he has any right to continue on the said post. Admittedly, the petitioner was engaged through outsourcing agency i.e. UPNL and he does not have any right or any claim to continue on such post.
4. The writ petition filed by the petitioner has absolutely no merit and is liable to be dismissed.
5. Accordingly the writ petition is hereby dismissed in- limine.